

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-38/2022/5318 IA

From :- Smti. Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri J. M. Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati, the 24<sup>th</sup> June, 2024.

Sub:- Extension of Earned Leave.

Ref:- Your Email dated 19.06.2024.

Sir,

With reference to the above, I am directed to inform you that, you have been granted **extension of Earned Leave for another 9 (nine) days w.e.f. 04.07.2024 to 12.07.2024 along with station leave permission for the period** (sufficing 13.07.2024 & 14.07.2024), in continuation of previous Earned Leave, that was granted to you vide this Registry's letter No.HC.VII-38/2022/4434/A dtd. 30.05.2024, subject to submission of Leave Admissibility Report from the office of the Accountant General (A&E), Assam, along with the leave application in prescribed format.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

dated 24.06.24

5400

NO.HC.VII-38/2022/5399 IA

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

to

**JT. REGISTRAR(VIGILANCE)**  
Law